

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-764/ND/2020**

IN THE MATTER OF:

Rushil Garg

...PETITIONER

Vs.

M/s. Revelation Unique Retail and Marketing (P) Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 14.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

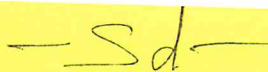
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. S.S. Chauhan, Adv.

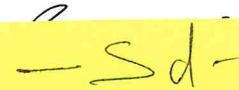
For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, Adv.

ORDER

Heard the arguments advanced by the counsel for both the parties. Counsels for both the parties are directed to file their written arguments within next 10 days not exceeding 3 pages along with their legal decisions as they would like to place their reliance and other connected material, if any. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**